



2026:AHC:124327

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 16621 of
2026

Shiv Shankar Shukla

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Asheesh Kumar Tiwari, Ramesh Kumar Ojha
Counsel for Opposite Party(s)	:	Deepak Dubey, G.A., Ravindra Sonker, Shiv Naresh Shukla

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant, learned counsel for the informant and Sri R.K. Singh learned AGA for State- respondent.
2. The instant bail application has been filed on behalf of the applicant with a prayer that this Hon'ble Court may graciously be pleased to allow the present application and release the applicant on bail in connection with Case Crime no. 538 of 2025 under section-191(2), 191(3), 190, 109(1), 115(2), 352, 351(2), 324(4), 304(2) B.N.S., Police Station-Nawabganj, District-Prayagraj, during the pendency of the trial before the court below.
3. Learned counsel for the applicant submitted that the F.I.R. was lodged against 34 persons. The allegation in the F.I.R. is that members of a particular faction came to the house of the informant armed with deadly weapons, clubs, and sticks and assaulted the informant and his family members. It is alleged that the informant's brother sustained severe injuries and became unconscious. Learned counsel further submitted that the allegation against the applicant is only that he fled away carrying the bag of the informant's brother. He contended that the allegations have been levelled on account of an old property dispute between the parties. It was further submitted that none of the injuries allegedly caused by the applicant were on any vital part of the body. The applicant has been languishing in jail since

09.12.2025. It was argued that if released on bail, he will not misuse the liberty of bail and will cooperate with the trial.

4. Per contra, learned A.G.A. for the State and learned counsel for the informant invited the attention of the Court to the injuries sustained by the injured persons, namely Shiv Naresh Shukla and Yogendra Narayan Shukla. It was submitted that both injured persons sustained multiple injuries. Shiv Naresh Shukla received 26 injuries, out of which 8 were found to be fractures. Similarly, Yogendra Narayan Shukla sustained 38 injuries, of which 24 were found to be fractures. It was further submitted that the C.T. Scan reports of both injured persons reveal head injuries. Learned counsel also submitted that the applicant has a long criminal history and, therefore, is not entitled to be enlarged on bail.

5. Heard learned counsel for the parties and perused the record. The F.I.R. was lodged against 34 accused persons. During investigation, all accused persons except nine were exonerated as they were not found involved in the incident. The remaining nine accused persons were identified through C.C.T.V. footage. It is also not disputed that a property dispute exists between the parties.

6. Having considered the submissions advanced by learned counsel for the parties, the nature of accusations, the evidence brought on record, the period of incarceration undergone by the applicant, and without expressing any opinion on the merits of the case, this Court finds it to be a fit case for grant of bail. Accordingly, the bail application is allowed.

7. Let the applicant- Shiv Shankar Shukla, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or

commission of any crime after being released on bail.

8. In the event of breach of any of the aforesaid conditions, the court concerned shall be at liberty to take appropriate coercive measures for securing the presence of the accused and/or to cancel the bail granted to him in accordance with law. The identity, status, and proof of residence of the applicant as well as the sureties shall be duly verified by the court concerned before acceptance of the bail bonds.

June 1, 2026
Mukesh

(Anil Kumar-X,J.)